

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF BK COAL FIELDS PVT LTD

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	BK Coal Fields Pvt Ltd
2.	Date of incorporation of corporate debtor	20.04.2001
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies-Delhi-1
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U10102DL2001PTC110495
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd Address : 10, Masjid Moth Greater Kailash - II, New Delhi -110048
6.	Date of closure of Insolvency Resolution Process	04.06.2026
7.	Liquidation commencement date of corporate debtor	04.06.2026
8.	Name and registration number of the insolvency professional acting as liquidator	Mr Arun Gajwani IBBI/IPA-002/IP-N00568/2017-18/11724
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B-572, Sainik Colony, Sector-49, Faridabad Haryana-121001 E-mail: arungaj572@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: B-572, Sainik Colony, Sector-49, Faridabad Haryana-121001 E-mail: bkcoalfields.rp@gmail.com
11.	Last date for submission of claims	19.06.2026

Notice is hereby given that the National Company Law Tribunal New Delhi Bench has ordered the commencement of liquidation u/s 33 of the IBC, 2016 of the BK Coal Fields Pvt Ltd on 04.06.2026 and received by Liquidator on 05-06-2026. The stakeholders of BK Coal Fields Pvt Ltd are hereby called upon to submit their claims with proof on or before 19.06.2026 to the liquidator at the address mentioned against item No.10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case the stakeholder does not submit it's claims during the liquidation process, the claims submitted by such a stakeholder during the Corporate Insolvency Resolution Process under IBBI (Insolvency Resolution Process for Corporate Persons) Regulation, 2016 shall be deemed to be submitted u/s 38.

The claim forms can be downloaded from <https://ibbi.gov.in/en/home/downloads>

Sd/-
Arun Gajwani
Liquidator in the matter of BK Coal Fields Pvt Ltd
REGN: IBBI/IPA-002/IP-N00568/2017-18/11724
Mobile: 9810549696
E-Mail: bkcoalfields.rp@gmail.com

Date:08.06.2026
Place: Delhi